

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No.4696/2023

ALLAHABAD DEVELOPMENT AUTHORITY

Appellant(s)

VERSUS

DAULAT DIN SHAH SORABJI LAHEWALA (DEAD) THROUGH LRS.
& ORS.

Respondent(s)

(IA No. 89219/2024 - INTERVENTION/IMPLEADMENT)

Date : 08-05-2024 This appeal was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH
[IN CHAMBER]For Appellant(s) Mr. Vaibhav Mishra, Adv.
Ms. Megha Gaur, Adv.
Mr. Parmanand Gaur, AORFor Respondent(s) Ms. Pankhuri Shrivastava, Adv.
Ms. Neelam Sharma, AOR

UPON hearing the counsel the Court made the following
O R D E R

I.A. No.89219/2024

Learned counsel appearing for the applicant-Central Board of Secondary Education prays for an adjournment as she intends to seek permission of the Court to place certain other documents on record to justify the present application filed for being impleaded as a party respondent.

List after filing of the documents as requested above.

(VIJAY KUMAR)
COURT MASTER (SH)(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)